

FORM A

Public Announcement

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF MIRCO DYNAMICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1)	Name of the Corporate Debtor	Mirco Dynamics Private Limited
2)	Date of incorporation of corporate debtor	16 June 1981
3)	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Pune
4)	Corporate Identity Number / Limited Liability Identification Number of the corporate debtor	U31101PN1981PTC024629
5)	Address of the registered office and principal office (if any) of the corporate debtor	T-178 MIDC Bhosari Pune MH 411026 IN
6)	Insolvency commencement date in respect of corporate debtor	25 February 2022 (Order made available on NCLT website on 28 February 2022)
7)	Estimated date of closure of insolvency resolution process	180 days from insolvency commencement date i.e 23 August 2022
8)	Name and the registration number of the insolvency professional acting as interim resolution professional	Anagha Anasingaraju IBBI/IPA-002/IP-N00247/2017-18/10732
9)	Address and email of the interim resolution professional, as registered with the board	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: rp.anagha@kanjcs.com
10)	Address and email ID to be used for correspondence with the interim resolution professional	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: rp.anagha@kanjcs.com
11)	Last date for submission of claims	14 March 2022
12)	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) - Not Applicable

13)	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14)	(a) Relevant forms and (b) Details of authorised representatives are available at	Web Link: www.ibbi.gov.in Physical address: same as address mentioned in entry no. 10

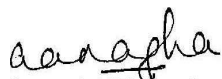
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Mirco Dynamics Private Limited, Pune on 25 February 2022 (Order made available on NCLT website on 28 February 2022)

The creditors of Mirco Dynamics Private Limited are hereby called upon to submit their claims with proof on or before 14 March 2022 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claims shall attract penalties.



Anagha Anasingaraju

Interim Resolution Professional

Date: 01 March 2022

Place: Pune